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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1676/97

Between:

T.Babu Rao

Dt. of Order: 24.12.97.

...Applicant.

And

1. The Director General of Quality Assurance (ADM.X),
Dept. of Defence Production, Min. of Defence, (DGQA),
OHQ(P.O.),, New Delhi.
2. The Controller, Contollerate of Quality Assurance (Systems)
156, Gough Lines, Trimulgherry P.O., Secunderabad.
3. Mr.S.Bhanial.

...Respondents.

Counsel for the Applicant : Mr.S.Ramakrishna Rao

Counsel for the Respondents : Mr.V.Rajeswara Rao

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI RAMESHWAR : MEMBER (J)

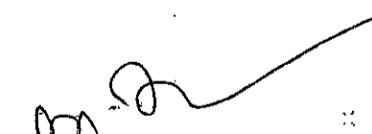
THE TRIBUNAL MADE THE FOLLOWING ORDER:

Hear'd Sri S.Ramakrishna Rao for the applicant and Sri V. Rajeswara Rao for the respondents.

The learned counsel for the applicant submits that he is withdrawing this OA as impleading Respondent-3 is not necessary and he also wants to alter his contentions on the basis of the record which is not fully brought out in this O.A.

In view of the above submission the applicant is permitted to withdraw the OA liberty to alter the relief, and file a fresh O.A.

The OA is ordered accordingly. No costs.


DEPUTY REGISTRAR

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Copy to:

1. The Director General of Quality Assurance (ADM.X)
Dept. of Defence Production, Min.of Defence, (DGQA),
DHQ(P.O), New Delhi.
2. The Controller, Controllerate of Quality Assurance (Systems),
156, Gough Lines, Trimulgherry P.O., Secunderabad.
3. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr.V.Rajeswara Rao, Addl.CGSC, CAT, Hyderabad.
5. One duplicate copy.

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI | PARAMESHWAR :
M(J)

DATED: 24/12/92

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in

C.A.NO. 1676/92

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

